

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP. No. 19 of 2013

01.04.2014

Heard Ms. S. Acharjee, learned counsel for the petitioner, who submits that, the parties are yet to engage a new counsel, so, the matter may be adjourned.

Mr. J.M. Thangkhiew, learned counsel for the respondents is present.

Considering for the ends of justice, the matter is adjourned.

List this matter after a week as the last chance.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP. No. 38 of 2012
WITH MC(CRP) No. 200 of 2013

01.04.2014

Heard Mr. O.D.V. Ladia, learned counsel for the petitioner as well as Mr. J.M. Thangkhiew, learned counsel for respondent No. 1.

Both the learned counsel submits that the matter is under process of settlement outside the court, so they need 2(two) weeks' time.

Prayer is allowed.

List this matter after 2(two) weeks' for further hearing.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP. No. 48 of 2013

01.04.2014

Heard Ms. R. Paul, learned counsel for the petitioner.

Also heard Ms. A. Thangkhiew, learned counsel for the respondents, who submits that, she is yet to receive instruction from the client.

I cannot understand when the matter is fixed for final hearing, what is the reason behind it to seek the instruction from the client. This is a bad practice and a waste of time of the court and hurdle for the court to dispose of the case in time.

List this matter after 1(one) week as the last chance.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
MC(CRP) No. 200 of 2013

01.04.2014

List this Misc. case along with the main case i.e. **CRP.**
No. 38 of 2012.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 123 of 2012

01.04.2014

Ms. R. Paul, learned counsel for the petitioner is present.

The learned State counsel, Mr. R. Gurung prays that further 2(two) days' time is required as Mr. A.H. Hazarika, learned counsel is out of station.

Prayer is allowed.

List this matter after 2(two) days.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 169 of 2011

01.04.2014

Heard Mr. B.K. Deb Roy, learned counsel for the petitioner, who submits that he is not feeling well.

The learned counsel for respondents' No. 2 and 3, Mr. S. Dey submits that the record of District Council has just arrived, so he needs sometime to go through it.

The learned State counsel, Mr. R. Gurung is present.

List this matter after a week for hearing.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 245 of 2012

01.04.2014

Heard Ms. R. Paul, learned counsel for the petitioner as well as Mr. Thompson, learned counsel.

Both the learned counsel submits that, one of the respondents' counsel is Mr. S. Sen. So, the matter may be listed before any other Bench without me (i.e. Justice, S.R. Sen J).

JUDGE

D. Nary